

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Lucknow this the eighteenth day of September 1995.

O.A.No. 675 of 1992

HON'BLE Mr. V.K. SETH - A.M.

HON'BLE MR. D.C. VARMA - J.M.

Avineshwar Singh, aged about 24 yrs.,
son of Sri Babu Yadu Nath Singh, resident
of Village & Post Office Sukhi Bajgarh,
District Sultanpur ... Petitioner

By Advocate :

VERSUS

1. Union of India,
through its Superintendent of
Post Office,
Sultanpur.

2. Inspector of Post Offices,
Amethi Region,
Sultanpur

... Opposite
Parties

By Advocate :

O R D E R (ORAL)

By this O.A. the applicant has prayed for directions to the respondents to call him for interview for the post of Village Postman which was going to be held on 31-12-1992 for the Post Office Sukhi Bajgarh, district Sultanpur. He has also prayed that respondents be directed to call in accordance with the list sent by the Employment Officer, Sultanpur.

2. The respondents have resisted the claim of the applicant through a counter reply but the applicant has not filed any Rejoinder to the same.

3. The O.A. is, therefore, being disposed of on the basis of the averments in the pleadings on record and the submissions of the learned counsel

...2...

WJK

for the respondents.

4. Vide interim order dated 28-12-1992 it was inter alia ordered that " in the mean time the selection for the post of Village Postman in Post Office, Sukhi Bajgarh, District Sultanpur may take place and the case of the applicant will also be considered for the same and his interview be also taken but the result of the same shall not be declared till next date. Copy of the order may be issued today."

5. The respondents in their C.A. have stated that that in compliance with the above orders the applicant was asked to send his application along with necessary documents and the same was received on 17-3-93. A comparative chart for all the candidates was also prepared.

6. The learned counsel for respondents states that he is not aware of the present position and in all probability and in view of the interim orders of this Tribunal further action in the matter is still pending.

7. In view of the above circumstances we hereby order that the respondents shall finalise the selection in case still pending and take further action in accordance with the law and rules on the subject.

8. The O.A. is disposed of in the above terms with no orders as to costs.


MEMBER (J)


MEMBER (A)

Lucknow: Dated September 18, 1995.

K.N.Misra